

ITEM NO.2

COURT NO.7

SECTION IVB

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

IA 2/2009 in

Petition(s) for Special Leave to Appeal (Civil) No(s).11916/2005

(From the judgement and order dated 25/04/2005 in RA No. 313/2004 &
CWP No. 18346/2002 of The HIGH COURT OF PUNJAB & HARYANA AT
CHANDIGARH)

H.S.I.D.C. LTD.

Petitioner(s)

VERSUS

M/S. ANUBHAV AUTO P. LTD. & ANR.

Respondent(s)

(With appln(s) for modification/clarification of court's order dated
25/1/2007)

Date: 27/07/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

For Petitioner(s) Mr. Ravindra Bana,Adv.

For Respondent(s) Mr. D.P. Singh, Adv.
Ms. Suchita Shrivastava, Adv.
Mr. Sanjay Jain,Adv.

UPON hearing counsel the Court made the following
ORDER

Perused the letter. Adjourned by two weeks to enable
the petitioner to file its objections to the applications.

(Ravi P. Verma)
Court Master

(M.S. Negi)
Court Master